

तथा सार्वजनिक उपकरणों के अधिकारियों के लिए सेवा-प्रशिक्षण की व्यवस्था करना;

(v) बरिष्ठ स्तरीय अधिकारियों के लिए गोष्ठियों तथा सम्मेलनों का आयोजन करना और प्रशासी विचारों तथा अनुभवों के विनिमय के लिए एक जनसभा का गठन करना;

(vi) लोक प्रशासन में क्षेत्रीय अध्ययनों का संचालन करना;

(vii) लोक प्रशासन में अनुशासन के सम्बन्ध में प्रशिक्षण अधिकारियों के लिए प्रशिक्षण सामग्री का प्रकाशन;

(viii) अकादमी की पत्रिका के माध्यम से लोक प्रशासन के विभिन्न पहलुओं के बारे में लेखों, अनुसंधान पत्रों, सिडिकेट ग्रुप रिपोर्टों, प्रकरण अध्ययनों, पुस्तक समीक्षाओं, टिप्पणी तथा समीक्षाओं का प्रकाशन करना;

(ख) परिसीमाधीनों तथा अधिकारियों को प्रशिक्षण प्रदान करने, उनका ध्यान प्रशासन में सत्यनिष्ठा को कायम रखने की आवश्यकता पर बल देने और प्रशासन से लालचीताशाही, अकर्मण्यता और आलस्य आदि को समाप्त करने के लिए आकर्षित किया जाता है।

#### Jobs for Unemployed

1376. SHRI VIKRAM MAHAJAN: Will the Minister of PLANNING be pleased to state:

(a) how many million jobs are needed by the end of 1975 and how many jobs are likely to be created by that time; and

(b) what provisions are being made for the rest of the unemployed?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No. LT-3766/72].

#### Disposal of Properties by Former Rulers

1377. SHRI S. M. BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether her attention has been invited to the selling and mortgaging of properties by the ex-Rulers depriving the junior members of their families;

(b) if so, whether any steps have been taken to protect the interest of the junior members; and

(c) if so, in what manner?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) to (c). Government have not put any restrictions on the disposal by sale or otherwise of the properties declared as the private properties of the former Rulers. If the junior members of the former Rulers' families have any claim over such properties, it is for them to take such action as they may consider appropriate in the matter.

#### Death of a Harijan Boy in Police lock-out in Pukhrayan, Kanpur District (U.P.)

1378. SHRI S. M. BANERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a Harijan boy was beaten to death in Police lock-out in Pukhrayan (Kanpur District) in the month of October, 1972;

- (b) if so, whether any investigation has been made in this regard; and  
 (c) if so, the gist thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) to (c). According to information received from the Government of Uttar Pradesh, one Shri Gauri, a Harijan boy of village Pukhrayan, P. S. Bhogni Pur was suspected of involvement in three dacoities which took place in May-June, 1972. He had surrendered in the Court on 10-8-1972 and was enlarged on bail on 30th September. On 1-10-1972, Shri Gauri was arrested by the police under Section 25 of the Arms Act. Shri Gauri had received some injuries in course of the arrest. As no medical officer was available he was given medical treatment at the Bhogni Pur Police Station with the help of a private medical practitioner. He was sent to Pukhrayan Dispensary on 2-10-1972. A rumour was spread that Shri Gauri was killed by the police. A 5,000 strong mob collected at the Dispensary and, despite the assurance that Shri Gauri was alive, the mob did not allow the injured to be sent to Kanpur for treatment. The S.P. (Rural Areas) rushed to the scene with additional force and assured the mob of impartial inquiry and proper action against the erring police men, if necessary. Thereupon, the mob gradually dispersed. Shri Gauri was then sent to the Government Hospital, Kanpur at 6.30 p.m. on 2nd October and was given the best possible medical attention. But he expired on the 4th morning.

The S.H.O. Bhogni Pur has been transferred to the Police Lines for not sending the injured Gauri to Kanpur on the night of 1st October. A Magisterial inquiry into the incident is in progress. The Government of Uttar Pradesh propose to entrust the investigation to the State C.I.D. The matter is under further correspondence with the State Government and a detailed

report giving up-to-date facts is awaited.

#### Sound and Light Display in Kanpur based on Manuscript of 1857

1379. SHRI S. M. BANERJEE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a manuscript of 1857 has been submitted to the Song and Drama Division for sound and light display in Kanpur and other places;

(b) if so, whether a final decision has been taken to have this show; and

(c) if not, the reason for delay?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): (a) to (c). A script entitled "Kranti Beej" 1857 was prepared for the Song and Drama Division on payment. No decision has been taken to present the programme at Kanpur for the present. The 1857 episode however, forms a part of a Sound and Light programme which is scheduled to be shown in the first instance at seven centres in the country as a part of the Twentyfifth Anniversary of Independence Celebration during 1972-73.

#### Annual expenditure on Central Vigilance Commission

1380. SHRI PRABODH CHANDRA: Will the PRIME MINISTER be pleased to state:

(a) the year in which the Central Vigilance Commission was established; and

(b) the annual expenditure on the maintenance of the Commission?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) 1964.